



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**CONTEMPT PETITION No.60/44/2021 IN
ORIGINAL APPLICATION NO.60/1125/2019**

DATED THIS THE 19th DAY OF JULY, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh).

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore).

Mahender Kumar Garg, aged 64 years, son of Sh. Kundan Lal Garg, resident of House No.134, Sector-13, HUDA, Bhiwani, Haryana-127021.

....Petitioner

(By Advocate Sh. Aman Bansal proxy counsel for Sh. Manjit Singh – through video conference)

Vs.

1. Sh. Apurva Chandra, Secretary, Ministry of Labour and Employment, Shram Shakti Bhawan, New Delhi-110001.
2. Sh. Makhmeet S. Bhatia, Director General, Employees State Insurance Corporation, CIG Marg-110002.
3. Mr. Mohammad Irfan, Regional Director, Regional Office, Employees State Insurance Corporation, Sector-16, Panchdeep Bhawan, Faridabad (Haryana)-101213.

.....Respondents

(By Advocate K. K. Thakur – through video conference)

O R D E R (ORAL)**PER: SURESH KUMAR MONGA, MEMBER (J)**

At the very outset Sh. K.K. Thakur, learned counsel for the respondents submitted that the order dated 09.02.2021 passed by this Tribunal in Original Application No.60/1125/2019 has already been complied with and, therefore, nothing survives in the present Contempt Petition.

The fact as stated by Sh. Thakur has not been disputed by Sh. Aman Bansal appearing as proxy counsel for Sh. Manjit Singh, learned counsel for the petitioner.

In view of the above, the Contempt Petition is disposed of as having been rendered infructuous.

Rule of the Court is discharged.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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